



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Feb/202122/9

DATED: 30/03/2022

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Feb/202122/9 dated 30/03/2022 of Norms Committee - VI for the year 2021-22 was held on 30/03/2022 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	B.P. WIRE INDUSTRY
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00170915AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the export item is flavoured supari against duty free import item of Areca Nut Whole. The Committee also noted the subsequent request furnished by the firm to treat the export item as splitted flavoured supari. MoFPI to expedite comments. The case stands deferred to 28.04.2022	

Case No.	2 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00383179AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2. “Both the export and import items are Vitamins. The firm may produce Drug Manufacturing License issued by competent authority” The case stands deferred to 28.04.2022.	

Case No.	3 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	FORTUNE PROCESS

Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00226848AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm and reply of the DL have been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	4 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00269399AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; (i) The process flowchart showing the stages of processing involved along with the justification for the wastage claimed, if any; (ii) The recipe cum mass balance sheet showing how the bill of materials (both imported and indigenous) change over processing; The case stands deferred to 28.04.2022.	

Case No.	5 / NC/6/MEET/Feb/202122/9
Case Status	Case Approved
Party Name	MUKKA PROTEINS LIMITED
Meeting Number	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022

and Date	
HQ File Number	HQRNORM APPLY 00363739AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and based on the decision taken on the similar case of the firm in M.No.27 dated 01.04. 2021, the Committee decided to ratify the norms under Para 4.06 of HBP with following technical inputs on the manufacturing process; i. The export item is unfit for human consumption. ii. Both the export/import items are in powder form. iii. No vitamins are added in the production process. Export Items Processed Fish Meal (Dried, Pulverised Sieved & Packed in powder form) (Unfit for human consumption). 4807.700 MT Import Item Fish Meal (Unfinished)(Unfit for human consumption) 5000.000 MT The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable. RA may take subsequent consequential action accordingly.	

Case No.	6 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00160546AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm and reply of DL have been forwarded to Technical Authority, i.e., MoFPI for comments. Their comments are still awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	7 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	B.L.G INTERNATIONAL HING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00271217AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	8 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	LEELA DISTILLERIES PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	018505000075AM18
RA File Number	252404000004 AM18
Licence No and Date	2510004874/17/08/2017
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.10.2021 followed by a reminders on 22.10.2021 and 06.11.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 28.04.2022.	

Case No.	9 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	R K Products
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	018505000194AM19
RA File Number	062404000058 AM19
Licence No and Date	0610039087/09/01/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.10.2021 followed by a reminders on 22.10.2021 and 06.11.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 28.04.2022.	

Case No.	10 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	018505000320AM21
RA File Number	132404000048 AM21
Licence No and Date	1310049709/21/10/2020

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by a reminder on 15.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.

The case stands deferred to 28.04.2022.

Case No.	11 / NC/6/MEET/Feb/202122/9
Case Status	Case Approved
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	018505000330AM21
RA File Number	039404000355 AM21
Licence No and Date	0310839601/19/11/2020

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the technical comments furnished by Technical Authority, i.e., Tech.2, allowing following inputs;

Export Item

S.No.	Item	Quantity in Nos.
1.	NANOVIT 2000 CAPS (SOFT GELATIN CAPSULES CONTAINING 52 MG GELATIN AND 20 MG GLYCERIN USP/FCC)	1886274.000
2.	NU-D3 1K (SOFT GELATIN CAPSULES CONTAINING 52 MG GELATIN AND 20 MG GLYCERIN USP/FCC)	1260012.000
3.	RICONIA FORTE (SOFT GELATIN CAPSULES CONTAINING 87 MG GELATIN AND 20 MG GLYCERIN USP/FCC)	520000.000
4.	CETGEL LIQUICAPS (SOFT GELATIN CAPSULES CONTAINING 55 MG GELATIN AND 14 MG GLYCERIN USP/FCC)	520000.000
5.	FLEXIPLUS (SOFT GELATIN CAPSULES CONTAINING 87 MG GELATIN AND 5 MG	390000.000

	GLYCERIN USP/FCC)	
6.	FREEFLEX (SOFT GELATIN CAPSULES CONTAINING 90 MG GELATIN AND 20 MG GLYCERIN USP/FCC)	650000.000
7.	PRENATE SOFLETS (SOFT GELATIN CAPSULES CONTAINING 77 MG GELATIN AND 2 MG GLYCERIN USP/FCC)	975000.000
8.	SUPRABACT ADVANCE (SOFT GELATIN CAPSULES CONTAINING 92 MG GELATIN AND 42 MG GLYCERIN USP/FCC)	157482.000
9.	SUPRABACT GI (SOFT GELATIN CAPSULES CONTAINING 92 MG GELATIN AND 38 MG GLYCERIN USP/FCC)	91260.000
10.	VIT.D3 (SOFT GELATIN CAPSULES CONTAINING 79 MG GELATIN AND 34 MG GLYCERIN USP/FCC)	3900000.000
11.	ZEST VITAMIN D3 (SOFT GELATIN CAPSULES CONTAINING 52 MG GELATIN AND 20 MG GLYCERIN USP/FCC)	780000.000
12.	URISAN GR (EACH TABLET CONTAINING 500 MG D MANNOSE, 173 MG MG GELATIN AND 48 MG GLYCERIN USP/FCC)	13000000.000
13.	IBUPROFEN 400 CAPSULES (EACH CAPSULE 257 MG GELATIN)	7000000.000
14.	IBUPROFEN 200 CAPSULES (EACH CAPSULE 125.43 MG GELATIN)	5000000.000

Import Items

S.No.	Item	Quantity alloed
1.	Gelatin	5557.000 Kg
2.	Glycerine	898.000 Kg
3.	D-Mannose	6630.000 Kg

RA may take suitable consequential action accordingly.

Case No.	12 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00039039AM21
RA File Number	30AA04002493 AM21
Licence No and Date	3011000035/15/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by a reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 28.04.2022.	

Case No.	13 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00039040AM21
RA File Number	30AA04002397 AM21
Licence No and Date	3011000036/15/12/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by a reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 28.04.2022.	

Case No.	14 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00061157AM21
RA File Number	33AA04001959 AM21
Licence No and Date	3311000060/12/01/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by a reminders on 28.10.2021 and 12.11.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 28.04.2022.	

Case No.	15 / NC/6/MEET/Feb/202122/9				
Case Status	Case Approved				
Party Name	DP COCOA PRODUCTS LLP				
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022				
HQ File Number	HQRNORM APPLY 00063074AM21				
RA File Number	302404000079 AM21				
Licence No and Date	3011000097/15/01/2021				
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs; Export Item <table border="1"> <tr> <td>Cocoa Butter</td><td>9.770 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Unicao Ghana Cocoa Mass</td><td>11.523 MT</td></tr> </table>		Cocoa Butter	9.770 MT	Unicao Ghana Cocoa Mass	11.523 MT
Cocoa Butter	9.770 MT				
Unicao Ghana Cocoa Mass	11.523 MT				

RA may take suitable consequential action accordingly.

Case No.	16 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	AROMATRIX FLORA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00072174AM21
RA File Number	05AA04019509 AM21
Licence No and Date	0511000977/28/01/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; <i>(a) The detailed process flowchart showing the various stage of processing involved along with the justification of wastage/loss incurred , if any</i> <i>(b) As the products seems to be proprietary product, the certificate of analysis and shipping bills etc. for supporting the argumemnts</i> <i>(c) The recipe cum mass balance sheet showing how the bill of materials (imported and indigeneous, both) changes over processing.</i> The case stands deferred to 28.04.2022.	

Case No.	17 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00079611AM21
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021	

followed by a reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 28.04.2022.

Case No.	18 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00080166AM21
RA File Number	05AA04029116 AM21
Licence No and Date	0511001146/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by a reminder on 15.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 28.04.2022.	

Case No.	19 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	ADSO NATURALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00081203AM21
RA File Number	07AA04007350 AM21
Licence No and Date	0711000479/10/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by a reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 28.04.2022.	

Case No.	20 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00081552AM21
RA File Number	10AA04003525 AM21
Licence No and Date	1011000084/11/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.10.2021 followed by a reminders on 22.10.2021 and 06.11.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 28.04.2022.	

Case No.	21 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00091951AM21
RA File Number	10AA04003742 AM21
Licence No and Date	1011000100/25/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	22 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred

Party Name	KAYEMPEE FOODS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00102459AM21
RA File Number	09AA04005406 AM21
Licence No and Date	0911000518/12/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by a reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 28.04.2022.	

Case No.	23 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	ARROWLINE ORGANIC PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00114118AM21
RA File Number	04AA04005363 AM21
Licence No and Date	0411000456/26/03/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. The Recipe cum mass balance with all ingredients (Imported and Indigenous both) for unit production in respect of all 3 items of export (Cottage Cheese, Butter and Paneer). 2. Details of By-products- quantity-wise yielded during the manufacturing processes of the items of export. 3. Process Flow Charts of above items of export/Product-wise with quantity-wise ingredients(imported & Indigenous) used for unit production. 4. Clarification regarding to import of Wheat, which is hardly used in the items of export. 5. Buyer's Specifications for the items of export. The case stands deferred to 28.04.2022.	

Case No.	24 / NC/6/MEET/Feb/202122/9				
Case Status	Case Approved				
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022				
HQ File Number	HQRNORM APPLY 00116608AM21				
RA File Number	10AA04004663 AM21				
Licence No and Date	1011000198/30/03/2021				
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI allowing following inputs; Export Item <table border="1"> <tr> <td>Annatto Turmeric Suspension</td><td>20.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Annatto Oleoresin</td><td>2.000 MT</td></tr> </table> RA may take suitable consequential action accordingly.		Annatto Turmeric Suspension	20.000 MT	Annatto Oleoresin	2.000 MT
Annatto Turmeric Suspension	20.000 MT				
Annatto Oleoresin	2.000 MT				

Case No.	25 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00021713AM22
RA File Number	05AA04005565 AM22
Licence No and Date	0511002235/19/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by a reminder on 15.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 28.04.2022.	

Case No.	26 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00026762AM22
RA File Number	05AA04008457 AM22
Licence No and Date	0511002303/26/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by a reminder on 15.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 28.04.2022.	

Case No.	27 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00035256AM22
RA File Number	13AA04001828 AM22
Licence No and Date	1311000320/07/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by a reminder on 15.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 28.04.2022.	

Case No.	28 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	B.L.G INTERNATIONAL HING PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00041003AM22
RA File Number	05AA04013685 AM22
Licence No and Date	0511002605/14/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	29 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00047885AM22
RA File Number	13AA04002470 AM22
Licence No and Date	1311000354/21/05/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by a reminder on 15.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 28.04.2022.	

Case No.	30 / NC/6/MEET/Feb/202122/9
Case Status	Case Approved
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00101662AM22
RA File Number	30AA04003829 AM22
Licence No and Date	3011000675/28/05/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

Export Item

Cocoa Butter	19.444 MT
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Import Item

Unicao Ghana Cocoa Mass	23.721 MT
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RA may take suitable consequential action accordingly.

Case No.	31 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	SHAKTI APIFOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00101888AM22
RA File Number	30AA04003916 AM22
Licence No and Date	3011000682/28/05/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by a reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.	
The case stands deferred to 28.04.2022.	

Case No.	32 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	AACHI MASALA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00106091AM22
RA File Number	04AA04004741 AM22

Licence No and Date	0411000937/03/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by a reminder on 15.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 28.04.2022.	

Case No.	33 / NC/6/MEET/Feb/202122/9		
Case Status	Case Approved		
Party Name	GLAMY CANDY PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022		
HQ File Number	HQRNORM APPLY 00126573AM22		
RA File Number	07AA04010247 AM22		
Licence No and Date	0711001389/29/06/2021		
Norms Committee Decision:			
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;			
Export Item			
1. Koochikoo No Sugar Lollipops (No Sugar Tapioca Starch based)		4382121.000 Nos.	
2. Koochikoo No SugarCandy Drops (No Sugar Tapioca Starch based)		1022495.000 Nos.	
Import Item			
1. IMO Organic Tapioca Powder (for export item No.1)		27068.000 Kg	
2. Morlyne Paper stick white (for export item No.1)		As per packaging Policy	
3. Natural Flavours (for export item No.1)		146.000 Kg or 5% of FOB Value which ever is less	
4. IMO Organic Tapioca Powder (for export item No.2)		4000.000 Kg	
5. Natural Flvours (for export item No.2)		25.770 Kg or 5% of FOB Value which ever is less	

RA may take suitable consequential action accordingly.

Case No.	34 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00132033AM22
RA File Number	10AA04005220 AM22
Licence No and Date	1011000416/06/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	35 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	AMOL PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00133342AM22
RA File Number	13AA04009958 AM22
Licence No and Date	1311000433/07/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 07.10.2021 followed by a reminders on 22.10.2021 and 06.11.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 28.04.2022.	

Case No.	36 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00135462AM22
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by a reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 28.04.2022.	

Case No.	37 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	38 / NC/6/MEET/Feb/202122/9
Case Status	Case Approved
Party Name	DP COCOA PRODUCTS LLP

Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022		
HQ File Number	HQRNORM APPLY 00152079AM22		
RA File Number	30AA04013332 AM22		
Licence No and Date	3011000953/02/08/2021		
Norms Committee Decision:			
NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;			
Export Item			
Cocoa Butter		19.444 MT	
Import Item			
Unicao Ghana Cocoa Mass		23.721 MT	
RA may take suitable consequential action accordingly.			

Case No.	39 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00164250AM22
RA File Number	05AA04070630 AM22
Licence No and Date	0511004148/17/08/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 09.10.2021 followed by a reminders on 24.10.2021 and 08.11.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm.	
The case stands deferred to 28.04.2022.	

Case No.	40 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred

Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00165744AM22
RA File Number	05AA04070417 AM22
Licence No and Date	0511004191/18/08/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 09.10.2021 followed by a reminders on 24.10.2021 and 08.11.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 28.04.2022.	

Case No.	41 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	HIMALAYAN ALES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00169838AM22
RA File Number	05AA04058610 AM22
Licence No and Date	0511004301/24/08/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	42 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	UJJALA EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00181456AM22
RA File Number	05AA04076338 AM22
Licence No and	0511004633/10/09/2021

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by a reminder on 15.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 28.04.2022.	

Case No.	43 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00186599AM22
RA File Number	13AA04016514 AM22
Licence No and Date	1311000579/17/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 17.11.2021 followed by a reminders on 02.12.2021 and 17.12.2021 to furnish reply. Their reply is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 28.04.2022.	

Case No.	44 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	MARICO LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00204563AM22
RA File Number	03AA04077006 AM22
Licence No and Date	0311007531/06/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm and reply of the DL have been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee	

decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 28.04.2022.

Case No.	45 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	SANDY BAY SEAFOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00206597AM22
RA File Number	26AA04004840 AM22
Licence No and Date	2611000246/08/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	46 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00207157AM22
RA File Number	32AA04022506 AM22
Licence No and Date	3211001740/08/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	47 / NC/6/MEET/Feb/202122/9				
Case Status	Case Approved				
Party Name	ADANI FOOD PRODUCTS PVT LTD				
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022				
HQ File Number	HQRNORM APPLY 00210595AM22				
RA File Number	24AA04011508 AM22				
Licence No and Date	2411000994/12/10/2021				
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide email dated 6th March, 2021 has informed that they have their own sterilization equipments in their factory premises. The Committee based on the comments of the Technical Authority, i.e. MoFPI decided to ratify the norms of the AA allowing following inputs; Export Item <table border="1"> <tr> <td>Fennel Ground/Fennel ETO Treated</td><td>54.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Fennel Seeds</td><td>54.270 MT</td></tr> </table> RA may take suitable consequential action accordingly.		Fennel Ground/Fennel ETO Treated	54.000 MT	Fennel Seeds	54.270 MT
Fennel Ground/Fennel ETO Treated	54.000 MT				
Fennel Seeds	54.270 MT				

Case No.	48 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00220413AM22
RA File Number	10AA04010351 AM22
Licence No and Date	1011000602/21/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that in a similar case of the firm AA	

No.1011000084 dated 11.02.2021 the firm has been issued DL requesting them to furnish information whether they have their own sterilization facilities available within their premises or they are doing it through 3rd party. The reply of the firm is still awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 28.04.2022.

Case No.	49 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00222071AM22
RA File Number	30AA04020540 AM22
Licence No and Date	3011001264/22/10/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

- (i) Strength of Alcohol in the Imported item.
- (ii) Copy of the instant Advance Authorization No. 3011001264 dated 22.10.2021 issued by DGFT to check the conditions, if any.
- (iii) Declaration of Indigenous items containing Alcohol content viz. Extra Neutral Alcohol and Matured Malt Spirit to evaluate the final product.
- (iv) Process Flow Chart indicating the quantities of all ingredients added and step-wise wastage occurred, if any.

The case stands deferred to 28.04.2022.

Case No.	50 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00224237AM22

RA File Number	03AA040108528 AM22
Licence No and Date	0311007861/24/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	51 / NC/6/MEET/Feb/202122/9																
Case Status	Case Approved																
Party Name	DIVAY HYGIENE PRIVATE LIMITED																
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022																
HQ File Number	HQRNORM APPLY 00230736AM22																
RA File Number	33AA04008438 AM22																
Licence No and Date	3311000471/29/10/2021																
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech(NL), allowing the following inputs; Export Item <table border="1"> <tr> <td>Sanitary Pads (Ammy Maxi Ultra XL/XXL(240-325 MM)</td><td>28000.000 Kg</td></tr> </table> Import Items <table border="1"> <tr> <td>1. Air Laid Paper (60+/-10% GSM)</td><td>7085.000 Kg</td></tr> <tr> <td>2. Non Woven Hydrophili (20-25 GSM)</td><td>2856.000 Kg</td></tr> <tr> <td>3. Non woven Hydrophili (60 +/- 10% GSM)</td><td>1512.000 Kg</td></tr> <tr> <td>4. Sap Paper (150+/-10 GSM)</td><td>734.440 Kg</td></tr> <tr> <td>5. Easy Tape in Rolls (25-30 MM)</td><td>78.000 Kg</td></tr> <tr> <td>6. Back sheet (35-45 Micron)</td><td>2759.400 Kg</td></tr> <tr> <td>7. Pouch film (35-45 Micron)</td><td>832.800 Kg</td></tr> </table> RA may take suitable consequential action accordingly.		Sanitary Pads (Ammy Maxi Ultra XL/XXL(240-325 MM)	28000.000 Kg	1. Air Laid Paper (60+/-10% GSM)	7085.000 Kg	2. Non Woven Hydrophili (20-25 GSM)	2856.000 Kg	3. Non woven Hydrophili (60 +/- 10% GSM)	1512.000 Kg	4. Sap Paper (150+/-10 GSM)	734.440 Kg	5. Easy Tape in Rolls (25-30 MM)	78.000 Kg	6. Back sheet (35-45 Micron)	2759.400 Kg	7. Pouch film (35-45 Micron)	832.800 Kg
Sanitary Pads (Ammy Maxi Ultra XL/XXL(240-325 MM)	28000.000 Kg																
1. Air Laid Paper (60+/-10% GSM)	7085.000 Kg																
2. Non Woven Hydrophili (20-25 GSM)	2856.000 Kg																
3. Non woven Hydrophili (60 +/- 10% GSM)	1512.000 Kg																
4. Sap Paper (150+/-10 GSM)	734.440 Kg																
5. Easy Tape in Rolls (25-30 MM)	78.000 Kg																
6. Back sheet (35-45 Micron)	2759.400 Kg																
7. Pouch film (35-45 Micron)	832.800 Kg																

Case No.	52 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00231598AM22
RA File Number	06AA04007619 AM22
Licence No and Date	0611000849/29/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	53 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	KURUWA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00237935AM22
RA File Number	10AA04010852 AM22
Licence No and Date	1011000611/01/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that in a similar case of the firm AA No.1011000084 dated 11.02.2021 the firm has been issued DL requesting them to furnish information whether they have their own sterilization facilities available within their premises or they are doing it through 3rd party. The reply of the firm is still awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 28.04.2022.	

Case No.	54 / NC/6/MEET/Feb/202122/9
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Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00237996AM22
RA File Number	05AA04094594 AM22
Licence No and Date	0511005846/01/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by a reminder on 15.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 28.04.2022.	

Case No.	55 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00239511AM22
RA File Number	02AA04031955 AM22
Licence No and Date	0211001445/02/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that i) Import of Cattle horn is subject to Policy Condition 2 in Chapter 5 of Schedule 1 of Import Policy of ITC(HS), 2022, which is import of Wild Animals (including their parts and products) as defined in the Wild Life (Protection) Act, 1972 (as amended from to time) is prohibited and ii) Condition No.3 in Chapter 5 of Schedule 1 of Import Policy of ITC(HS), 2022, is that import will be subject to the provisions of CITES (Convention of International Trade in Endangered Species of wild fauna and flora). Firm & RA, Kolkata need to provide inputs & supporting documents in compliance to the above requirements. The case stands deferred to 28.04.2022.	

Case No.	56 / NC/6/MEET/Feb/202122/9				
Case Status	Case Approved				
Party Name	ADANI FOOD PRODUCTS PVT LTD				
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022				
HQ File Number	HQRNORM APPLY 00239508AM22				
RA File Number	24AA04012161 AM22				
Licence No and Date	2411001053/02/11/2021				
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide email dated 6th March, 2021 has informed that they have their own sterilization equipments in their factory premises. The Committee based on the comments of the Technical Authority, i.e. MoFPI decided to ratify the norms of the AA allowing following inputs; Export Item <table border="1"> <tr> <td>Fennel Ground/Fennel ETO Treated</td><td>39.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Fennel Seeds</td><td>39.190 MT</td></tr> </table> RA may take suitable consequential action accordingly.		Fennel Ground/Fennel ETO Treated	39.000 MT	Fennel Seeds	39.190 MT
Fennel Ground/Fennel ETO Treated	39.000 MT				
Fennel Seeds	39.190 MT				

Case No.	57 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00246355AM22
RA File Number	32AA04026967 AM22
Licence No and Date	3211001903/09/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded	

to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments.

The case stands deferred to 28.04.2022.

Case No.	58 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00250431AM22
RA File Number	09AA04016376 AM22
Licence No and Date	0911001851/12/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 28.02.2022 followed by a reminder on 15.03.2022 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 28.04.2022.	

Case No.	59 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	AMBA RIVER COKE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00324877AM22
RA File Number	03AX04000737 AM22
Licence No and Date	0311010724/20/01/2022
Norms Committee Decision: NC considered the case as per agenda and based on the comments of Technical Authority, i.e., Tech.1, decided to forward the application to Ministry of Steel for examination and furnishing comments. The case stands deferred to 28.04.2022.	

Case No.	60 / NC/6/MEET/Feb/202122/9
Case Status	Case Approved
Party Name	KEU INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00326986AM22
RA File Number	05AX04000720 AM22
Licence No and Date	0511008190/21/01/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.03 dated 12.08.2021 allowing the following inputs;

S.No.	Export Item		Import Item	
	Item	Quantity	Item	Quantity
1	COROZO BUTTON BLANKS 14 L	197933.000	COROZO BUTTON BLANKS 14 L	199912.000
2	COROZO BUTTON BLANKS 16 L	610470.000	COROZO BUTTON BLANKS 16 L	616575.000
3	COROZO BUTTON BLANKS 18 L	366938.000	COROZO BUTTON BLANKS 18 L	370607.000
4	COROZO BUTTON BLANKS 20 L	2883773.000	COROZO BUTTON BLANKS 20 L	2912611.000
5	COROZO BUTTON BLANKS 22 L	355894.000	COROZO BUTTON BLANKS 22 L	359453.000
6	COROZO BUTTON BLANKS 24 L	6938610.000	COROZO BUTTON BLANKS 24 L	7007996.000

7	COROZO BUTTON BLANKS 27 L	747698.000	COROZO BUTTON BLANKS 27 L	755175.000
8	COROZO BUTTON BLANKS 28 L	1568569.000	COROZO BUTTON BLANKS 28 L	1584255.000
9	COROZO BUTTON BLANKS 32 L	1256850.000	COROZO BUTTON BLANKS 32 L	1269419.000
10	COROZO BUTTON BLANKS 40 L	366653.000	COROZO BUTTON BLANKS 40 L	370320.000
RA may take suitable consequential action accordingly.				

Case No.	61 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00330997AM22
RA File Number	33AX04000012 AM22
Licence No and Date	3311000576/25/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	62 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred

Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00330802AM22
RA File Number	06AX04000067 AM22
Licence No and Date	0611001097/25/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	63 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	RAMA GUM INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00334376AM22
RA File Number	08AX04000358 AM22
Licence No and Date	0811003922/28/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	64 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00342488AM22
RA File Number	32AX04000141 AM22
Licence No and	3211002447/03/02/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	65 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00342880AM22
RA File Number	33AX04000020 AM22
Licence No and Date	3311000582/04/02/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.(NL). 1. Net Import Content of each raw Material in the export item-2 i.e., Sanitary Pads (AMMY(MAXI XL/XXL)(240-325 MM). 2. Complete calculation for the requirement of all the raw material for the manufacture of export item-2, 3. Specification of Import item 10 and also details of import item-11 (i.e. Tissue paper and GI Flupp Pulp Untreated) 4. Production of export item -2 vis a vis consumption of all the raw materials for the last three years duly certified by Chartered accountant. The case stands deferred to 28.04.2022.	

Case No.	66 / NC/6/MEET/Feb/202122/9
Case Status	Case Approved
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022

HQ File Number	HQRNORM APPLY 00345837AM22
RA File Number	13AX04000025 AM22
Licence No and Date	1311000953/07/02/2022
Norms Committee Decision: NC considered the case as per agenda and based on the comments of Technical Authority, i.e., Tech.1, decided to ratify the norms of the AA on “Net to Net basis”. RA may take suitable consequential action accordingly.	

Case No.	67 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00345976AM22
RA File Number	03AX04000408 AM22
Licence No and Date	0311011029/07/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	68 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00350270AM22
RA File Number	05AX04000907 AM22
Licence No and Date	0511008755/10/02/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

Case No.	69 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	BRITTO SEA FOODS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00354905AM22
RA File Number	32AX04000129 AM22
Licence No and Date	0411002632/14/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	70 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00355976AM22
RA File Number	30AX04000122 AM22
Licence No and Date	3011001783/15/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	71 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	NOBLE ART & CRAFT HOUSE
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00356224AM22
RA File Number	13AX04000071 AM22
Licence No and Date	1311001009/15/02/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.(NL); 1. Manufacturing process indicating application/uses of each import item in manufacturing both the export items, indicating weight or surface area /cubic meter of export item. 2. Most of the imported items are consumable in nature and not raw materials, as mentioned in your application. It is to be clarified and to indicate percentage of consumable items against total FOB value of export. 3. Complete calculation for the requirement of inputs (both raw materials and Consumables) separately for each export item, giving evidence and justification. The case stands deferred to 28.04.2022.	

Case No.	72 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00358193AM22
RA File Number	13AX04000080 AM22
Licence No and Date	1311001016/17/02/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on	

the basis of the comments of the Technical Authority, i.e., Tech.2;

1. CoA of import items from foreign supplier.
2. CoA of export items.
3. Stepwise process details with material balance and wastage claimed.

The case stands deferred to 28.04.2022.

Case No.	73 / NC/6/MEET/Feb/202122/9
Case Status	Case Approved
Party Name	MARUTI CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00358582AM22
RA File Number	34AX04000269 AM22
Licence No and Date	3411001807/17/02/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech(NL), allowing following inputs;

Export Item

Sulphur/ sulphur Powder (Micronised/agriculture grade / Rubber Grade)	1500.000 MT
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Import Item

Sulphur/Sulfur(Broken Lumps/Crushed Lumps/Crude/Granules/Pastilles	1507.500MT
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RA may take suitable consequential action accordingly.

Case No.	74 / NC/6/MEET/Feb/202122/9
Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022

and Date					
HQ File Number	HQRNORM APPLY 00358661AM22				
RA File Number	24AX04000078 AM22				
Licence No and Date	2411001367/17/02/2022				
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide email dated 6th March, 2021 has informed that they have their own sterilization equipments in their factory premises. The Committee based on the comments of the Technical Authority, i.e. MoFPI decided to ratify the norms of the AA allowing following inputs; Export Item <table border="1"> <tr> <td>Corriander Split/Corriander Ground/Corriander Seeds ETO Sterilized</td><td>199.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Corriander Seeds Whole</td><td>199.51 MT</td></tr> </table> RA may take suitable consequential action accordingly.		Corriander Split/Corriander Ground/Corriander Seeds ETO Sterilized	199.000 MT	Corriander Seeds Whole	199.51 MT
Corriander Split/Corriander Ground/Corriander Seeds ETO Sterilized	199.000 MT				
Corriander Seeds Whole	199.51 MT				

Case No.	75 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	LANCER SPICES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00359643AM22
RA File Number	34AX04000267 AM22
Licence No and Date	3411001822/18/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export item is Corriander Seeds Sterilized ETO. The Committee decided to seek the following information from the firm; “Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished”. The case stands deferred to 28.04.2022.	

Case No.	76 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	PARAMBICA FOOD PRODUCTS (OPC) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00359668AM22
RA File Number	34AX04000279 AM22
Licence No and Date	3411001825/18/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	77 / NC/6/MEET/Feb/202122/9				
Case Status	Case Approved				
Party Name	OLAM AGRO INDIA PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022				
HQ File Number	HQRNORM APPLY 00359812AM22				
RA File Number	05AX04000866 AM22				
Licence No and Date	0511009656/18/02/2022				
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI allowing following inputs; Export Item <table border="1"> <tr> <td>Corriander Powder</td><td>100.000 MT</td></tr> </table> Import Item <table border="1"> <tr> <td>Corriander Seeds Splits</td><td>100.500 MT</td></tr> </table>		Corriander Powder	100.000 MT	Corriander Seeds Splits	100.500 MT
Corriander Powder	100.000 MT				
Corriander Seeds Splits	100.500 MT				

RA may take suitable consequential action accordingly.

Case No.	78 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	BIO-GEN EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00362039AM22
RA File Number	07AX04000204 AM22
Licence No and Date	0711003271/21/02/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2; i) Composition of each export items supported by CoA. ii) Composition of import items supported by CoA from foreign supplier. iii) Stepwise process details with material balance and wastage claimed for each export items. iv) By-products recovery, their quantity and sale-value for each export. The case stands deferred to 28.04.2022.	

Case No.	79 / NC/6/MEET/Feb/202122/9
Case Status	Case Approved
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00362294AM22
RA File Number	24AX04000080 AM22
Licence No and Date	2411001374/21/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide email dated 6th March, 2021 has	

informed that they have their own sterilization equipments in their factory premises. The Committee based on the comments of the Technical Authority, i.e. MoFPI decided to ratify the norms of the AA allowing following inputs;

Export Item

Cumin Ground/ Cumin Seeds ETO Sterilized/ Cumin split	179.110 MT
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Import Item

Cumin Seeds Whole	179.550 MT
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RA may take suitable consequential action accordingly.

Case No.	80 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00365149AM22
RA File Number	03AX04001377 AM22
Licence No and Date	0311011712/23/02/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.2;

"Copy of the drug manufacturing license for each export items".

The case stands deferred to 28.04.2022.

Case No.	81 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00366389AM22
RA File Number	10AX04000062 AM22

Licence No and Date	1011000908/24/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	82 / NC/6/MEET/Feb/202122/9
Case Status	Case Deferred
Party Name	AASTHA ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00366469AM22
RA File Number	03AX04001224 AM22
Licence No and Date	0311011759/24/02/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 28.04.2022.	

Case No.	83 / NC/6/MEET/Feb/202122/9
Case Status	Case Approved
Party Name	SAMAN TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Feb/ 202122/ 9 and 30/03/2022
HQ File Number	HQRNORM APPLY 00371673AM22
RA File Number	02AX04000165 AM22
Licence No and Date	0211002019/01/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net	

basis”.

The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

MINUTES OF MANUAL AGENDA OF M.No. NC/6/MEET/Feb/202122/9 dated 30.03.2022

<u>Case No. M-86</u>	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: NC/6/MEET/Feb/202122/9 dated 24.03.2022	Withdrawn
M-86	HQ File : 01/85/171/00037/AM20- DES.VI	RA F.No.	Ecom/AA No. & Date

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of “Olibanum Resinoid” against import of “Olibanum Gum”.

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The Committee noted that the firm is a 100% EOU and as per policy provisions, they are eligible for duty free import for 100% export. As such fixation of norms for import item does not arise. The Committee also desired to know from the firm whether there is any demand from the concerned DC that norms should be fixed for the import item. The firm in their reply denied such demands from DC at present. Accordingly, the Committee advised the firm that since it is a 100% EOU and there is no demands from the DC for fixation of norms on the import item used for export product, there is no need for fixation of any norms for the import item used for export products at present and the firm may approach for fixation of norms when there will be any requirement.

M-87	<u>Case No. M-87</u>	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: NC/6/MEET/Feb/202122/9 dated 24.03.2022	Withdrawn
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HQ File :
01/85/171/00036/AM20-
DES.VI

RA F.No.

Ecom/AA No. & Date

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of “Olibanum Oil” against import of “Olibanum Gum”.

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The Committee noted that the firm is a 100% EOU and as per policy provisions, they are eligible for duty free import for 100% export. As such fixation of norms for import item does not arise. The Committee also desired to know from the firm whether there is any demand from the concerned DC that norms should be fixed for the import item. The firm in their reply denied such demands from DC at present. Accordingly, the Committee advised the firm that since it is a 100% EOU and there is no demands from the DC for fixation of norms on the import item used for export product, there is no need for fixation of any norms for the import item used for export products at present and the firm may approach for fixation of norms when there will be any requirement.

Case No. M-88

Party Name: M/s
Aromatic Ingredients
(p) Ltd.

Meet No/Date:
NC/6/MEET/Feb/202122/9
dated 24.03.2022

Withdrawn

M-88 HQ File :
01/85/171/00047/AM20-
DES.VI

RA F.No.

Ecom/AA No. & Date

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of “Elemi Oil” against import of “Elemi Gum”.

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The Committee noted that the firm is a 100% EOU and as per policy provisions, they are eligible for duty free import for 100% export. As such fixation of norms for import item does not arise. The Committee also desired to know from the firm whether there is any demand from the concerned DC that norms should be fixed for the import item. The firm in their reply denied such demands from DC at present. Accordingly, the Committee advised the firm that since it is a 100% EOU and there is no

demands from the DC for fixation of norms on the import item used for export product, there is no need for fixation of any norms for the import item used for export products at present and the firm may approach for fixation of norms when there will be any requirement.

Case No. M-89

Party Name: M/s
Aromatic Ingredients
(p) Ltd.

Meet No/Date:
NC/6/MEET/Feb/202122/9
dated 24.03.2022

Withdrawn

M-89 HQ File :
01/85/171/00048/AM20-
DES.VI

RA F.No.

Ecom/AA No. & Date

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of “Chilly Chipotle Oleoresin ” against import of “Chilly Chipotle”.

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The Committee noted that the firm is a 100% EOU and as per policy provisions, they are eligible for duty free import for 100% export. As such fixation of norms for import item does not arise. The Committee also desired to know from the firm whether there is any demand from the concerned DC that norms should be fixed for the import item. The firm in their reply denied such demands from DC at present. Accordingly, the Committee advised the firm that since it is a 100% EOU and there is no demands from the DC for fixation of norms on the import item used for export product, there is no need for fixation of any norms for the import item used for export products at present and the firm may approach for fixation of norms when there will be any requirement.

Case No. M-90

Party Name: M/s
Aromatic Ingredients
(p) Ltd.

Meet No/Date:
NC/6/MEET/Feb/202122/9
dated 24.03.2022

Withdrawn

M-90 HQ File :
01/85/171/00046/AM20-
DES.VI

RA F.No.

Ecom/AA No. & Date

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20,

submitted by M/s. Aromatic Ingredients (p) Ltd for export of “Labdanum Resinoid ” against import of “Labdanum Gum”.

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The Committee noted that the firm is a 100% EOU and as per policy provisions, they are eligible for duty free import for 100% export. As such fixation of norms for import item does not arise. The Committee also desired to know from the firm whether there is any demand from the concerned DC that norms should be fixed for the import item. The firm in their reply denied such demands from DC at present. Accordingly, the Committee advised the firm that since it is a 100% EOU and there is no demands from the DC for fixation of norms on the import item used for export product, there is no need for fixation of any norms for the import item used for export products at present and the firm may approach for fixation of norms when there will be any requirement.

Case No. M-91

Party Name: M/s
Aromatic Ingredients
(p) Ltd.

Meet No/Date:
NC/6/MEET/Feb/202122/9
dated 24.03.2022

Withdrawn

M-91 HQ File :
01/85/171/00039/AM20-
DES.VI

RA F.No.

Ecom/AA No. & Date

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of “Myrrhe Oil” against import of “Myrrhe Gum”.

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The Committee noted that the firm is a 100% EOU and as per policy provisions, they are eligible for duty free import for 100% export. As such fixation of norms for import item does not arise. The Committee also desired to know from the firm whether there is any demand from the concerned DC that norms should be fixed for the import item. The firm in their reply denied such demands from DC at present. Accordingly, the Committee advised the firm that since it is a 100% EOU and there is no demands from the DC for fixation of norms on the import item used for export product, there is no need for fixation of any norms for the import item used for export products at present and the firm may approach for fixation of norms when there will be any requirement.

M-92	<u>Case No. M-92</u>	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: NC/6/MEET/Feb/202122/9 dated 24.03.2022	Withdrawn
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HQ File :
01/85/171/00044/AM20-
DES.VI

RA F.No.

Ecom/AA No. & Date

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of “Opoponax Resinoid” against import of “Opoponax Gum”

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The Committee noted that the firm is a 100% EOU and as per policy provisions, they are eligible for duty free import for 100% export. As such fixation of norms for import item does not arise. The Committee also desired to know from the firm whether there is any demand from the concerned DC that norms should be fixed for the import item. The firm in their reply denied such demands from DC at present. Accordingly, the Committee advised the firm that since it is a 100% EOU and there is no demands from the DC for fixation of norms on the import item used for export product, there is no need for fixation of any norms for the import item used for export products at present and the firm may approach for fixation of norms when there will be any requirement.

	<u>Case No. M-93</u>	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: NC/6/MEET/Feb/202122/9 dated 24.03.2022	Withdrawn
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M-93 HQ File :
01/85/171/00043/AM20-
DES.VI

RA F.No.

Ecom/AA No. & Date

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of “Elemi Resinoid” against import of “Elemi Gum”.

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The Committee noted that the firm is a 100% EOU and as per policy provisions, they are eligible for duty free import for 100% export. As such fixation of norms for import item does not arise. The Committee also desired to know from

the firm whether there is any demand from the concerned DC that norms should be fixed for the import item. The firm in their reply denied such demands from DC at present. Accordingly, the Committee advised the firm that since it is a 100% EOU and there is no demands from the DC for fixation of norms on the import item used for export product, there is no need for fixation of any norms for the import item used for export products at present and the firm may approach for fixation of norms when there will be any requirement.

Case No. M-94

Party Name: M/s
Aromatic Ingredients
(p) Ltd.

Meet No/Date:
NC/6/MEET/Feb/202122/9
dated 24.03.2022

Withdrawn

M-94 HQ File :
01/85/171/00042/AM20-
DES.VI

RA F.No.

Ecom/AA No. & Date

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of “Opoponax Oil” against import of “Opoponax Gum”.

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The Committee noted that the firm is a 100% EOU and as per policy provisions, they are eligible for duty free import for 100% export. As such fixation of norms for import item does not arise. The Committee also desired to know from the firm whether there is any demand from the concerned DC that norms should be fixed for the import item. The firm in their reply denied such demands from DC at present. Accordingly, the Committee advised the firm that since it is a 100% EOU and there is no demands from the DC for fixation of norms on the import item used for export product, there is no need for fixation of any norms for the import item used for export products at present and the firm may approach for fixation of norms when there will be any requirement.

M-95 **Case No. M-95**

Party Name: M/s
Aromatic Ingredients
(p) Ltd.

Meet No/Date:
NC/6/MEET/Feb/202122/9
dated 24.03.2022

Withdrawn

HQ File :
01/85/171/00038/AM20-
DES.VI

RA F.No.

Ecom/AA No. & Date

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of “Myrrhe Resinoid” against import of “Myrrhe Gum”.

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The Committee noted that the firm is a 100% EOU and as per policy provisions, they are eligible for duty free import for 100% export. As such fixation of norms for import item does not arise. The Committee also desired to know from the firm whether there is any demand from the concerned DC that norms should be fixed for the import item. The firm in their reply denied such demands from DC at present. Accordingly, the Committee advised the firm that since it is a 100% EOU and there is no demands from the DC for fixation of norms on the import item used for export product, there is no need for fixation of any norms for the import item used for export products at present and the firm may approach for fixation of norms when there will be any requirement.

Case No. M-96

Party Name: M/s
Aromatic Ingredients
(p) Ltd.

Meet No/Date:
NC/6/MEET/Feb/202122/9
dated 24.03.2022

Withdrawn

M-96 HQ File :
01/85/171/00041/AM20-
DES.VI

RA F.No.

Ecom/AA No. & Date

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of “Benjoin Resinoid” against import of “Benjoin Gum”.

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The Committee noted that the firm is a 100% EOU and as per policy provisions, they are eligible for duty free import for 100% export. As such fixation of norms for import item does not arise. The Committee also desired to know from the firm whether there is any demand from the concerned DC that norms should be fixed for the import item. The firm in their reply denied such demands from DC at present. Accordingly, the Committee advised the firm that since it is a 100% EOU and there is no demands from the DC for fixation of norms on the import item used for export product, there is no need for fixation of any norms for the import item used for export products at present and the firm may approach for fixation of norms when there will be any requirement.

M-97	<u>Case No. M-97</u>	Party Name: M/s Aromatic Ingredients (p) Ltd.	Meet No/Date: NC/6/MEET/Feb/202122/9 dated 24.03.2022	Withdrawn
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HQ File :
01/85/171/00040/AM20-
DES.VI

RA F.No.

Ecom/AA No. & Date

Subject: Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of “Jalapeno Chilly Oleoresin” against import of “Jalapeno Chilly”.

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The Committee noted that the firm is a 100% EOU and as per policy provisions, they are eligible for duty free import for 100% export. As such fixation of norms for import item does not arise. The Committee also desired to know from the firm whether there is any demand from the concerned DC that norms should be fixed for the import item. The firm in their reply denied such demands from DC at present. Accordingly, the Committee advised the firm that since it is a 100% EOU and there is no demands from the DC for fixation of norms on the import item used for export product, there is no need for fixation of any norms for the import item used for export products at present and the firm may approach for fixation of norms when there will be any requirement.

Case No. M-98	M/s Bawa Fishmeal & Oil Co.	Meet No/Date: NC/6/MEET/Feb/202122/9 dated 24.03.2022	Status: Deferred
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M98	HQ File : 01/85/50/0020/AM19/DES.VI	RLA File :07/24/40/017/AM17	Lic.No/Ecom NO. 0710109659 dated 18.04.2016	Date 28.04.2022
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Subject: Request of the firm for modification of norms for export of Fish Body Oil Finished against import of Fish Body Oil Semi Finished.

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The firm reiterated that the norms fixed earlier are not viable. As such they requested the NC to consider for modification of norms allowing them higher wastage on the basis of the comments given by technical authority i.e, CIFT. The

Committee requested the firm to furnish clear copy of Bill of Entry showing the origin of import from Oman duly certified by CA.

The case stands deferred to 28.04.2022.

Case No. M-99

Party Name: M/s Bawa
Fishmeal & Oil Co.

Meet No/Date:
NC/6/MEET/Feb/202122/9
dated 24.03.2022

Status:
Deferred

M99

HQ File :

RLA File :

Lic.No/Ecom NO. Date:

Date

01/85/50/021/AM19/DES.VI 07/24/040/00046/AM18 0710111670 dated 26.05.2017 28.04.2022

Subject: Application of M/s Bawa Fishmeal & Oil Co. for modification of norms taken by Norms Committee against their AA No. 0710111670 dated 26.05.2017 for export of Fish body oil finished against import of Fish body oil semi finished.

Decision: NC considered the case as per agenda and heard the views of the representatives of the firm attended PH through VC. The firm reiterated that the norms fixed earlier are not viable. As such they requested the NC to consider for modification of norms allowing them higher wastage on the basis of the comments given by technical authority i.e, CIFT. The Committee requested the firm to furnish clear copy of Bill of Entry showing the origin of import from Oman duly certified by CA.

The case stands deferred to 28.04.2022.

Case No. M-100

Party Name: M/s Jayanti
Indian Products Pvt Ltd.

Meet No/Date:
NC/6/MEET/Feb/202122/9
dated 24.03.2022

Deferred

M-100

HQ File :

RA F.No.

Ecom/AA No. & Date

01/85/17/00033/AM22/DES.VI

Subject: Request For Fixation Of SION For Spices For EOU By M/S Jayanti Indian Products Pvt Ltd

Decision: NC considered the case as per agenda and noted that the firm is a 100% EOU who has requested for fixation of SION for spices. The firm has also stated that in

accordance to Para 6.08(e) of FTP, scrap/wastage etc. generated by them needs to be sold in DTA as per SION notified under DES. There is no such SION for spices, however, wastage norms are fixed on the basis of SAR report. The firm has requested for clarification whether they can sale scrap/wastage etc. on norms fixed on the basis of SAR or Norms Committee requires to fix SION for the purpose.

2. The Committee also noted that EOU division of DoC has stated that EOU units work under the provisions of FTP 2015-20 read with HBP 2015-20 which comes under the purview of DGFT. As per DGFT's Policy Circulars No. 05 dated 14.08.2013 and Policy Circular No. 12 dated 28.08.2018, the subject unit has already obtained scrap/wastage norms from Spice Board. However, as per para 6.08(e) of FTP, DC-CSEZ has also fixed the ad-hoc Standard Input Output Norms (SION) which further require approval from DGFT. Therefore, DGFT may take appropriate/necessary action in the matter as per the instant provisions.

3. The Committee noted that Wastage norms in case of Spices are fixed on the basis of SAR report of Spice Board in accordance to Policy Circulars No. 05 dated 14.08.2013 and Policy Circular No. 12 dated 28.08.2018. Being a Policy issue, the Committee decided that the matter may be examined on file.

The case stands deferred to 28.04.2022.

Case No. M-101	Party Name:M/s. Herbal Isolates Private Limited	Meet No/Date: NC/6/MEET/Feb/202122/9 dated 24.03.2022	Approved
M-101	HQ File : 01/85/050/00055/AM20/ DES.VI	RLA File : 10/24/040/00024/ AM20	Lic.No/Ecom No. 1010060214 dated 28.06.2019

Subject: Application of M/s Herbal Isolates Private Limited for modification of norms of AA No. 1010060214 dated 28.06.2019 for export of Dehydrated Green Pepper against import of Green Pepper.

Decision: NC considered the case as per agenda and decided to modify the norms of the AA on the basis of the technical comments furnished by MoFPI vide OM No.E-14011/03/2018-ED dated 15.03.2022, allowing the following inputs;

Export Item

Dehydrated Green Pepper	28.600 Kg
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Import Item

Green Pepper	100.000 Kg
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RA may take suitable consequential action accordingly.

Case No. M-102 Party Name:M/s. Meet No/Date: **Approved**
Herbal Isolates NC/6/MEET/Feb/202122/9
Private Limited dated 24.03.2022

M- HQ File : RLA File : Lic.No/Ecom No.
102 01/85/050/00282/AM19/ 10/24/040/00029/ 1010059794
DES.VI AM20 dated 16.08.2017

Subject: Application of M/s Herbal Isolates Private Limited for modification of norms on AA No. 1010059794 dated 16.08.2017 for export of Dehydrated Green Pepper against import of Green Pepper.

Decision: NC considered the case as per agenda and decided to modify the norms of the AA on the basis of the technical comments furnished by MoFPI vide OM No.E-14011/03/2018-ED dated 15.03.2022, allowing the following inputs;

Export Item

Dehydrated Green Pepper	28.600 Kg
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Import Item

Green Pepper	100.000 Kg
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RA may take suitable consequential action accordingly.

M-103 **Case No. M-103** Party Name:M/s. Herbal Isolates Private Limited Meet No/Date: NC/6/MEET/Feb/202122/9 dated 24.03.2022 **Approved**

HQ File : 01/85/050/00283/AM19/DES.VI RLA File : 10/24/040/00021/AM18 Lic.No/Ecom No. 1010059785 dated 12.07.2017

Subject: Application of M/s Herbal Isolates Private Limited for modification of norms on AA No. 1010059785 dated 12.07.2017 for export of Dehydrated Green Pepper against import of Green Pepper.

Decision: NC considered the case as per agenda and decided to modify the norms of the AA on the basis of the technical comments furnished by MoFPI vide OM No.E-14011/03/2018-ED dated 15.03.2022, allowing the following inputs;

Export Item

Dehydrated Green Pepper	28.600 Kg
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Import Item

Green Pepper	100.000 Kg
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RA may take suitable consequential action accordingly.